

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No. 12691/2026

[Arising out of impugned final judgment and order dated 06-05-2026 in CRLA No. 1821/2011 passed by the High Court of Judicature at Allahabad]

BAHADUR

Petitioner(s)

VERSUS

THE STATE OF U.P. & ANR.

Respondent(s)

IA No. 200253/2026 - EXEMPTION FROM FILING O.T.

IA No. 177016/2026 - EXEMPTION FROM FILING O.T.

IA No. 200252/2026 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURESIA No. 177020/2026 - PERMISSION TO PLACE ADDITIONAL FACTS AND
GROUNDS

WITH

SLP(Crl) No. 15601/2026 (II)

FOR ADMISSION

IA No. 210080/2026 - CONDONATION OF DELAY IN REFILEING/CURING THE
DEFECTS

IA No. 210078/2026 - EXEMPTION FROM FILING O.T.

IA No. 210079/2026 - EXEMPTION FROM SURRENDERING WITHIN TIME

Date : 16-09-2026 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE UJJAL BHUYAN

HON'BLE MR. JUSTICE ATUL S. CHANDURKAR

For Petitioner(s) :Mr. Sidharth Luthra, Sr. Adv.

Mr. Rana Ranjit Singh, AOR

Mr. Vivek Kumar Singh, Adv.

Mr. Ravish Singh, Adv.

Mrs. Akanksha Singh, Adv.

Mrs. Sweta Singh, Adv.

Mr. Aniket Rajput, Adv.

Ms. Parul Kanojia, Adv.

Mr. Aditya Shekhar, Adv.

Ms. Saiyam Maan, Adv.

For Respondent(s) :Mr. Arup Banerjee, AOR

Mr. Kumar Rupak, Adv.

Mr. Sanjeev Sharma., Adv.

Mr. Shiv Pratap Singh, Adv.
Mr. Shubham Kumar, Adv.
Mr. Tanishq Dev Kadam., Adv.
Ms. Anjali Mishra., Adv.

Mr. Manish Pratap Singh, Adv.
Mr. Ajay Singh, Adv.
Mr. Ajay Kumar Rai, Adv.
Mr. Shubham Singh, Adv.
Mrs. Mukteswari Shukla, Adv.
Mr. Prabhat Chowdhary, Adv.
Mr. Himanshu Shukla, Adv.
Mr. Dinesh Kumar Yadav, Adv.
Mr. Vivek Kumar, Adv.
Mr. Lokesh Kumar Choudhary, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Leave granted.
2. We permit the appellant to move appropriate application for bail after six months.

(IRAMNAZ)
COURT MASTER (SH)

(CHETNA BALOONI)
COURT MASTER (NSH)